

1	2	3	4	5
5	6-5-89	Refined Groundnut Oil	Sh. Anupam Sahni Hawker the Great Wheel-Deal, Vehicle No. DHL-6031, Near Guide Map, NDSE, Market-II.	Genuine
6	6-5-89	Vegetable Sauce	Sh. Virender Sahi, M/s Hungry Hop Super Van, DHL-7764 Metador parked Opp. D-6, NDSE-II,	Adulterated
7	3-8-89	Atta	Sh. Ashok Kumar, Sethi Food Stall Opp. Wing shop in between Park and Ring Road, NDSE-II.	Genuine
8	3-8-89	Paneer	Sh. Surender Kumar, (Gupta's Food Stall, Opp. Mahajan House (Mehrasons Jewellers), Corner Park in between Ring Rd.) NDSE-II.	Genuine
9	18-8-89	Lactogen Spray Dried	Sh. Sardari Lal Gupta, M/s South Super Store, Shop No. E-5, NDSE-II, New Delhi.	Genuine

**Promotion of Physical Education and Yoga teachers as PGTs or Principals in Kendriya Vidyalayas**

4333. SHRI ANAND RATNA MAURYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several Physical Education Teachers and Yoga Teachers in Kendriya Vidyalayas possess qualification of Post Graduate Teachers;

(b) whether they are not considered for the promotion as Post Graduate Teachers or Principals;

(c) whether the degree of B.P.Ed. is not considered equal to B.Ed; and

(d) if so, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d) The teaching qualifications for Physical Education Teachers and Yoga Teachers are not equivalent to

B.Ed. The qualification of B.P.Ed. is not considered equivalent to B.Ed. because of differences in syllabus. It is possible that some Physical Education Teachers or Yoga Teachers may have higher educational qualifications personally, but the channel of promotion has been structured on the basis of qualifications attached to the post, hence there is no channel of promotion of PET/Yoga Teacher to post-graduate teacher or Principal. However, individual PETs or Yoga Teachers possessing the requisite qualifications are free to apply for direct recruitment to these posts if eligible.

**Afforestation Schemes in District of Sundergarh in Orissa**

4334. KUMARI FRIDA TOPNO: Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state:

(a) the various afforestation programmes being implemented in the district of Sundergarh in Orissa; and

(b) the number of seedlings planted and area covered during the last three years and the number of survival out of those?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) Information is being collected and will be laid on the table of the House.

[*Translation*]

#### **Adulteration in Food-items**

4335. SHRI SAJJAN KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether eatables in Delhi are being adulterated on a large scale as a result of which incidence of diseases is increasing day by day;

(b) if so, the steps being taken by Government to check adulteration in food stuffs; and

(c) the number of cases of adulteration registered by Department of Prevention of Food Adulteration, Delhi Administration, Delhi during 1990 and till date?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDDHARTHA): (a) to (c) As per the information received from Delhi Administration, the Department of prevention of Food Adulteration has not received any report regarding incidence of diseases due to adulteration in eatables. However, the Department of Prevention of Food Adulteration, Delhi Administration has been regularly checking quality of food stuffs.

During the period 1-1-1990 to 31-7-1991, a total of 108 cases of adulteration have been detected by the Department of Prevention of Food Adulteration, Delhi Administration.

[*English*]

#### **Demolition of Unauthorised Houses in Delhi**

4336. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of unauthorised factories/residential houses and jhuggi-jhonpris in Delhi demolished since January 1, 1991;

(b) whether any steps have been taken to provide them alternative accommodation; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) New Delhi Municipal Committee demolished part of five buildings to the extent they were constructed unauthorisedly and also removed 48 jhuggis.

Municipal Corporation of Delhi demolished 116 numbers of unauthorised constructions from 1-1-1991 to 31-7-1991. Delhi Development Authority (Main Wing) removed 1323 unauthorised constructions of residential/commercial/other natures during the period 1-1-1991 to July, 1991. Slum Wing of the Delhi Development Authority demolished 172 jhuggis and one slum evacuee property.

Development Department of Delhi Administration also removed eight temporary rooms and 32 boundary walls on Gaon Sabha land.

(b) and (c) The following alternative allotments are reported to have been provided by the Slum Wing of Delhi Development Authority to the eligible jhuggi dwellers/slum evictees:

(i) 132 alternative plots to the jhuggi families in Matiala village of Dwarka project; and